

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 181/2000

Friday the 18th day of February, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

M.Jahir Huzane
S/o Mohammed Sali
Assistant Surveyor of Works(E)
Civil Construction Wing
All India Radio and TV
Kakkanad, Kochi.

..Applicant.

(By advocate Mr M.R.Rajendran Nair)

Versus

1. The Director General
All India Radio
Akashavani Bhavan
New Delhi.
2. The Executive Engineer (Civil)
Civil Construction Wing
Akashavani and Doordarshan
Kakkanad, Kochi.
3. Union of India represented by
Secretary to Government of India
Ministry of Broadcasting
New Delhi.

..Respondents

4. (By advocate: Mr Govind K.Bharathan, SCGSC)

The application having been heard on 18th day of February, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash A1.

2. The applicant was found guilty and was awarded a punishment of reduction by two stages from his present basic pay of Rs.8750/- to Rs.8250/- in the time scale of Rs. 7500-250-12000/- attached to his post for a period of one year

with effect from 1.7.99. A1 is issued in pursuance of A5 by way of implementation. It is the admitted case of the applicant that he has preferred A6 appeal against A5 order.

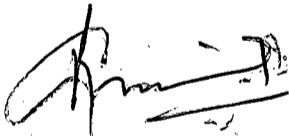
3. A1 is based of A5. A5 is not under challenge in this OA. As long as A5 is not set aside, A1 cannot be quashed. That being so, the OA is liable to be dismissed.

4. Learned counsel appearing for the applicant submitted that the applicant has preferred A6 appeal against A5 order and the same now pending before the appellate authority. The learned counsel further submitted that the appellate authority may be directed to dispose of A6 without any delay.

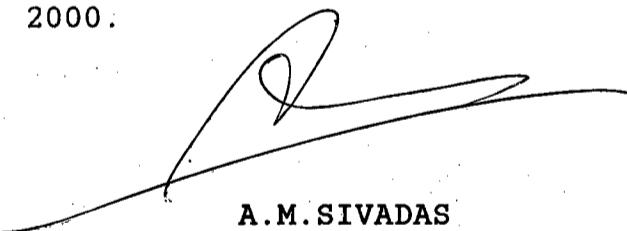
5. We hope that the appellate authority will dispose of A6 as expeditiously as possible.

6. We do not find any ground to admit the OA. Accordingly the OA is dismissed.

Dated 18th February, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A1: True copy of the order No.EEC/CHN-1(4)/99-3/1604 dated 28.1.2000 issued by the second respondent.

A5: True copy of the Memo No.C-13013/11/98-SW(V)-1/13 dated 10.1.2000 issued by the Supdtg. Surveyor of Works II Prasar Bharati (Broadcasting Corporation of India Directorate General, AIR Civil Const. Wing.

A6: True copy of the statutory appeal to the President of India submitted by the applicant datd 24.1.2000.